

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 11**  
**177/241-242/2020**

**IN THE MATTER OF:**

Vinod Shankar Shringi	...	Applicant/Petitioner
Vs		
Mcconverge Services Pvt Ltd. Ltd and Ors.	...	Respondent

**Order under Section 241-242 of the Companies Act, 2013.**

**Order delivered on 02.05.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Vishal Nautiyal, Mr. Shivam Chauhan, Advs.  
For Respondent :

**ORDER**

At request, list the matter **on 06.06.2024.**

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**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 12**  
**CP 35/241-242/PB/2022**

**IN THE MATTER OF:**

Flovel Hydro Technologies Pvt Ltd. & anr	...	Applicant/Petitioner
Vs		
Mecamidi HPP India Pvt Ltd & Ors.	...	Respondent

**Order under Section 241-242 of the Companies Act, 2013.**

**Order delivered on 02.05.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant	:	Mr. Sudhir K. Makkar, Sr. Adv., Mr. Anirudh Wadhwa, Mr. Kanishk Garg, Mr. Rahul Mohan, Ms. Saumya Gupta, Advs. in Cont. Pet. No. 5 of 2022
For Respondent	:	Mr. Ankur Goel, Mr. Saket Singh, Adv. for Alleged Contemnor No. 1 to 4.
For GH Energy	:	Mr. Nakul Mohta and Bharat Monga for GH Energy CP No. 35 / 2022

**ORDER**

Ld. Counsels for the parties appeared.

The appeal against the order dated 01.02.2024 passed by this Tribunal is pending before the Hon'ble NCLAT and the next date of hearing is 20.05.2024. Parties sought another date.

List the matter again **on 04.07.2024.**

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**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 18**  
**CP 12/241-242/PB/2022**

**IN THE MATTER OF:**

Harender Singh	...	Applicant/Petitioner
Vs		
H.S. Power Projects Pvt Ltd. & Ors.	...	Respondent

**Order under Section 241-242, 244 & 246 of the Companies Act, 2013.**

**Order delivered on 02.05.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Rahul Sheoran, Advocate  
For Respondent : Mr. Ajay Kumar Jain, Mr. Rajiv Bajaj Advs.

**ORDER**

Ld. Counsel for the parties appeared and submitted that the mediation between the parties have failed.

The parties are directed to file the report of the mediator.

List the matter again **on 13.06.2024.**

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 19**  
**CP 21/45QA/PB/2022**

**IN THE MATTER OF:**

M/s. Swedish portfolio (P) Ltd	...	Applicant/Petitioner
Vs		
M/s Natma Securites Ltd.	...	Respondent

**Order U/S 45QA of RBI Act, 1934 r/w Rule 73 of NCLT Rules, 2016.**

**Order delivered on 02.05.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Charanpreet Singh, Mr. Prashant Mehta, Adv.  
/ Petitioner  
For Respondent : Mr. Naman Singhal, Mr. Sanjan Bansal, Adv.

**ORDER**

**IA(CA)-252/2023 and IA(CA)-253/2023**

These are the applications filed by the applicant/Respondent in the main petition.

Ld. Counsel Mr. Charanpreet Singh, for the non-applicant/petitioner in the main petition appeared through VC and submitted that the replies in the applications has been filed and sought time to upload the same on the DMS/E-portal.

At his request, list the matter again **on 11.07.2024.**

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 20**  
**CP. No. 23/241-242/PB/2020**

**IN THE MATTER OF:**

Mr. Anil Garg & ors. ... Applicant/Petitioner  
Vs  
M/s. Aadhar Stumbh Township Pvt Ltd & Ors. ... Respondent

**Order under Section 241-242 of the Companies Act, 2013.**

**Order delivered on 02.05.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Ashish Verma, Mr. Salonee Keshwani, Advs.  
For Respondent : Ms. Manisha Chaudhary, Mr. Mansumyer Singh, Mr.  
Shravan Dhandrashekhar, Advs.

**ORDER**

Ld. Counsels for the parties appeared and sought time to report a settlement in the matter.

At the request and by consent of both sides, list the matter  
**on 25.07.2024.**

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**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 21**  
**CP. No. 111/241-242/PB/2020**

**IN THE MATTER OF:**

Sushant Garg & Ors. ... Applicant/Petitioner  
Vs  
Aadhar Stumbh Township Pvt Ltd & Ors ... Respondent

**Order under Section 241-242 of the Companies Act, 2013.**

**Order delivered on 02.05.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Ms. Manisha Chaudhary, Mr. Mansumyer Singh, Mr.  
Shravan Dhandrashekhar, Advs.  
For Respondent : Mr. Ashish Verma, Mr. Salonee Keshwani, Advs.

**ORDER**

Ld. Counsels for the parties appeared and sought time to report a settlement in the matter.

At the request and by consent of both sides, list the matter  
**on 25.07.2024.**

-sd-  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 22**  
**CP No. 96/7(7)/PB/2022**

**IN THE MATTER OF:**

Mr. Hiralal Vaishanav	...	Applicant/Petitioner
Vs		
B N G Global India Ltd & ors.	...	Respondent

**Order under Section 7(7) of the Companies Act, 2013.**

**Order delivered on 02.05.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Naveen R. Nath, Mr. Pranav Khanna, Ms. Gayatri  
Virmani, Adv.  
For Respondent : Mr. Vibhor Kapoor, Adv. for R7

**ORDER**

Ld. Counsel for the petitioner appeared.

Ld. Counsel Mr. Vibhor Kapoor for Respondent No. 7  
appeared physically.

Await the appearance of the other respondents.

At the request, list the matter again **on 04.07.2024.**

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 23**  
**CP. No. 156/241-242/PB/2022**

**IN THE MATTER OF:**

Union of India Through SFIO	...	Applicant/Petitioner
Vs		
WTC Noida Development Company Private Limited and ors.	...	Respondent

**Order under Section 241-242 of the Companies Act, 2013.**

**Order delivered on 02.05.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Sudhir Makkar, Sr. Adv. Ms. Nistha Gupta, Adv. in IA-155/2024 and respondent in the main petition  
For Respondent : Ms. Shivalakshmi, CGSC, Ms. Arani Chaudhary, Adv. in IA-155/2024 and petitioner in the main petition

**ORDER**

**New IA-155/2024**

Notice of the application be issued to the Respondent/petitioner in the main petition.

Ms. Shivalakshmi, CGSC appearing on behalf of the Union of India (UOI) accepts notice and seeks time to file an objection to the additional reply.

In the meantime, she seeks further time to place on record the primary facts leading to the initiation of investigation as ordered vide order dated 11.03.2024.

At the request, list the matter again **on 16.05.2024.**

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**